

(2012) 07 P&H CK 0268

High Court Of Punjab And Haryana At Chandigarh

Case No: CWP No. 7552 of 2012

Man Mohan and Another

APPELLANT

Vs

State of Haryana and Others

RESPONDENT

Date of Decision: July 18, 2012

Hon'ble Judges: Augustine George Masih, J

Bench: Single Bench

Advocate: Alka Chatarath Kapoor, for the Appellant; Shruti Jain, AAG Haryana, for the Respondent

Judgement

Augustine George Masih, J.

By this common order, I will dispose of both the writ petitions as common questions of law and facts are involved therein. Counsel for the respondents has produced the clarification issued by the Financial Commissioner & Principal Secretary, Govt. of Haryana, School Education Department, Chandigarh dated 10.5.2012 according to which and in pursuance thereto, the petitioners have been treated as eligible for appointment to the post of JBT Teacher (Urdu). She states that in the light of this fact, the present writ petition has been rendered infructuous.

2. Counsel for the petitioner does not dispute this fact. In view of the above, the present writ petition is disposed of as infructuous. Claim of the petitioners for appointment to the post of JBT Teacher (Urdu) for Mewat District be considered on merits and result be declared along with other candidates. Interim order dated 1.5.201 shall not in any manner be taken as impediment for declaration of the result of the petitioners in any manner.